

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103

IN THE MATTER OF
Gayi Adi Holdings Pvt. Ltd.

CP (IB) No. 91/Chd/Hry/2022

...Petitioner-Financial Creditor

Versus

Prakash Industries Ltd.

...Respondent Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 01.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Mukesh Rana with Ms. Mamta, Advocates

For the Respondent : Mr. Anand Chhibbar, Senior Advocate with Mr.
Vaibhav Sahni, Advocate & Ms. Swati Vashisth,
PCA

ORDER

The counsel for the Petitioner-Financial Creditor has commenced his arguments. Counsel for the Respondent-Corporate Debtor is present at the time of hearing of the matter. For continuation the arguments of the counsel for the Petitioner-Financial Creditor, list the matter on 27.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**